

DIVISION BENCH
COURT - II

O-211

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1852(KB)2019
IA(I.B.C)/505(KB)2024,
IA(I.B.C)/577(KB)2021,
IA(I.B.C)/1132(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH APRIL 2024

IN THE MATTER OF	VARIANT COMMERCIAL PVT. LTD. VS INDIAN MINING WORKS PVT. LTD
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Kanishk Kejriwal, Adv.] For the Petitioner/RP
Mr. Sandip Kejriwal, Pr.CS] RP-in-person

Ms. Urmila Chakraborty, Adv.] For Respondent No.2 in IA(I.B.C)/577(KB)2021
Ms. Rishika Goyal, Adv.]

Ms. Meenakshi Manot, Adv.] For Respondent No.5 in IA(I.B.C)/577(KB)2021
Ms. Mukulika Saha, Adv.]

Mr. Saurav Jain, Adv.] For R-4, 6 & 7 in IA(I.B.C)/577(KB)2021

ORDER

1. Learned Counsel for the parties present.
2. **IA(I.B.C)/505(KB)2024 & IA(I.B.C)/577(KB)2021**
 - a. Let the hard copy of the reply affidavit be provided to the Resolution Professional for his comments within 7 days thereafter.
 - b. Meanwhile, the Resolution Professional would take a decision whether to pursue these two applications and whether Respondent No.2 needs to be expunged from the array in view of the fact that the value pertaining to the goods or assets of the Corporate Debtor in question.

c. List both the applications for consideration on **19.06.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)